GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO.1064
ANSWERED ON-15/12/2022

TRANSLATION OF SUPREME COURT VERDICTS IN REGIONAL LANGUAGES

1064.   SHRI SUSHIL KUMAR MODI

Will the Minister of LAW AND JUSTICEbe pleased to state:-

(a)   number of Supreme Court verdicts that have been translated in regional languages using Artificial Technology tools during the last three years, year-wise;

(b)   the proportion of total Supreme Court verdicts that are yet to be translated to even one regional language during the last three years;

(c)   number of translations that have taken place during the last three years, language-wise;

(d)   total funds allocated and utilized for the translation project;

(e)   reasons for slow progress on the translation project and estimated timeline for completing translations of all pending verdicts; and

(f)   whether any High Courts have initiated similar translation projects, if so, details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) & (b):   As informed by the Registry of the Supreme Court, Hon'ble Supreme Court passes verdicts in many subject categories out of which verdicts passed in 14 subject categories are being translated into any of the related 14 vernacular languages through respective High Courts. The year-wise data of translation for last three years is annexed as **'Annexure-A'.**

Further, SUVAS (Supreme Court Vidhik Anuwad Software) which is Artificial Intelligence based software has the ability to translate judicial domain documents from English to Hindi, Kannada, Tamil, Telugu, Punjabi, Marathi, Gujarati, Malayalam, Bengali, Urdu and vice-versa. New features like 'Incremental Training' and 'Interactive Translation' for SUVAS have also been developed. The High Courts have been requested to use SUVAS for translation

on an experimental basis, for testing and training. Till now, 16098 documents have been translated during the testing period. A total of 538 judgments have been translated in the last three years.

(c): The details of language-wise translation done in the last three years is annexed as **'Annexure-B'**.

(d): No separate funds are allocated for the translation project.

(e): Translation Cell of Supreme Court, gets the judgments translated in vernacular languages through the respective High Court. The non-availability of trained translators in regional languages and testing & training of SUVAS are the prime reasons for not achieving the desired results of translation project. However, no timeline is fixed for translation of pending verdicts.

(f): The information in respect of High Courts is not being maintained by the Supreme Court or the Central Government.

*****

Year-wise Breakup of Vernacular Judgments

From July, 2019 to till date

2019	2020	2021	2022
209	147	100	82
Grand Total= 538			

DETAIL OF SUPREME COURT JUDGMENTS
TRANSLATED IN VERNACULAR LANGUAGE

From July, 2019 to tll date

S.No.	Language	Number of vernacular Judgments received
1	Assamese	6
2	Bengali	3
3	Garo	2
4	Hindi	290
5	Kannada	24
6	Khasi	2
7	Malayalam	47
8	Marathi	26
9	Nepali	3
10	Odia	26
11	Punjabi	10
12	Tamil	76
13	Telugu	18
14	Urdu	5
	Grand Total	538